

COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 315 OF 2017 & IA NO. 783 OF 2017

Dated: 13th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s KVK Energy Ventures Pvt. Ltd. ... **Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Gopal Jain, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Anand Kr. Srivastava
Ms. Molshree
Ms. Manpreet Kaur
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R-1

Mr. Ranjitha Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal for R-2

Mr. Ruchir Mishra
Mr. Sanjeev Saxenma for R-3

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan for R-4

ORDER

Admit.

The learned counsel for the Respondent No. 1, 2 3 & 4 pray for four weeks' time to file their reply to the Appeal and also to IA. Issue notice to the other respondents returnable on or before 25.1.2018.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal and the IA on or before 13.12.2017 after serving copy to the learned counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 20.12.2017, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **25.1.2018** as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

ss/vt